

**अध्यक्ष महोदय :** मेरे बार बार मना करने के बावजूद आप बंद नहीं करते। माननीय सदस्य हाउस में बाहर चले जायें।

**श्री मधु लिमये :** आप मेरी बात सुन लीजिये। डा० लोहिया और वागड़ी आदि को भारत सुरक्षा कानून के अन्तर्गत क्यों गिरफ्तार किया गया ?

**अध्यक्ष महोदय :** अब माननीय सदस्य बाहर चले जायें।

**श्री मधु लिमये :** संकटकालीन स्थिति के कारण अदानत के सामने हम कोई अपनी गफाई नहीं दे सकते हैं।

**अध्यक्ष महोदय :** अब आप बाहर चले जाइये।

**श्री मधु लिमये :** क्या यह ऐसे ही चलता रहेगा ? भारत सुरक्षा कानून का हमारे विरुद्ध इस्तेमाल होगा और हम को कोई सफाई देने का मौका नहीं मिलेगा।

**अध्यक्ष महोदय :** मैंने तीन दफे आप को कहा लेकिन आप अभी भी बाहर नहीं जा रहे हैं।

**श्री मधु लिमये :** बाहर जा रहा हूँ। बाहर जाने न जाने का कोई सबाल नहीं है। अगर हमेशा के लिए चाहतो भी मैं जाने को तैयार हूँ। उस से क्या फर्क पड़ता है ?

**अध्यक्ष महोदय :** अब आप मेहरबानी कर के बाहर चले जाइये।

(Shri Madhu Limaye left the House)

**श्री रामसेवक यादव :** मैं एक बात निवेदन करना चाहता हूँ।

**अध्यक्ष महोदय :** यह बात अब खत्म हो चुकी है।

**श्री रामसेवक यादव :** इस पर मैं कुछ नहीं कहूंगा बल्कि ध्यान आकर्षण प्रस्ताव के . . .

**अध्यक्ष महोदय :** अब आपों और नहीं इस पर चर्चा है।

**Mr. Speaker:** Now, papers to be laid on the Table.

12.35 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ANNUAL ADMINISTRATION REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION

**The Minister of Law and Social Security (Shri A. K. Sen):** Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Khadi and Village Industries Commission for the year 1963-64 together with Statistical Statements, under sub-section (3) of Section 24 of the Khadi and Village Industries Commission Act, 1958. [Placed in Library, see No. LT-4469/65].
- (2) Annual Administration Report of the Khadi and Village Industries Commission for the year 1964. Placed in Library, See No. LT-4470/65].

NOTIFICATION UNDER KERALA SURVEY AND BOUNDARIES ACT

**The Minister of Food and Agriculture (Shri C. Subramaniam):** Sir I beg to lay on the Table:—

- (1) a copy of Notification No. S.R.O. 255/64 published in

Kerala Gazette dated the 29th August, 1964, containing the Kerala Survey and Boundaries Rules, 1964, under sub-section (3) of section 22 of the Kerala Survey and Boundaries Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, see No. LT-4471/65].

(2) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1963) of the Tariff Commission on the prices of preserved fruits and vegetables.

(ii) Government Resolution No. 21(29)/64-Tech. I dated the 17th June, 1965.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library, see No. LT-4472/65].

**REPORT OF THE CENTRAL WAGE BOARD FOR IRON AND STEEL INDUSTRY AND GOVERNMENT RESOLUTION THEREON**

**The Minister of Labour and Employment (Shri D. Sanjivayya):** Sir, I beg to lay on the Table a copy each of the following papers:—

(1) Report of the Central Wage Board for Iron and Steel Industry.

(2) Government Resolution No. WB-11(5)/65, dated the 9th July, 1965, announcing Government's acceptance of the recommendations made in the above Report. [Placed in Library, see No. LT-4473/65].

**TEXTILES COMMITTEE RULES ETC.**

**The Minister of Commerce (Shri Manubhai Shah):** Sir, I beg to lay on the Table a copy each of the following papers:—

(1) The Textiles Committee Rules, 1965, published in Notification No. G.S.R. 321 dated the 27th February, 1965, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library, see No. LT-4474/65].

(2) The United Kingdom—India Trade Agreement (Amendment) Rules, 1965, published in Notification No. 5-TG(4)/60 dated the 28th July, 1965, under section 11A of the Indian Tariff Act, 1934. [Placed in Library, see No. LT-4475/65].

(3) (i) Annual Report of the Export Credit & Guarantee Corporation Limited, Bombay, for the year 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library, see No. LT-4476/65].